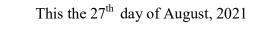
# CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

### O.A. No. 61/1290/2021





Syed Hussain Anjum Kazmi, Aged 48 years, Son of S. Afaq Kazmi, R/o 338 Dalpatian, Jammu-180015.

Applicar	11
----------	----

(Advocate:- Ms. Deepali Arora)

#### Versus

- 1. Union Territory of Jammu & Kashmir, through Commissioner/Secretary, Forest, Ecology & Environment Dept., Civil Secretariat, Srinagar/Jammu-180015.
- 2. Principal Chief Conservator of Forest (HoFF), Union Territory of J&K, Srinagar/Jammu-180015.
- 3. Chief Conservator of Forests, Forest Complex, Exchange Road, Dogra Hall, Jammu-180015.
- 4. Conservator of Forest, East Circle, Jammu-180015.
- 5. Divisional Forest Officer, Urban Forestry, Jammu Forest Division, Jammu-180015.

D	1 ,
 Respon	idents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

# ORDER [ORAL]

## (Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that the applicant is aggrieved of non-inclusion of his name in the final seniority list of Foresters as it stood on 01.01.2021 issued by Respondent No. 2 – Principal Chief Conservator of Forests (HoFF) J&K vide Forest Order No. 54 of 2021 dated 16.02.2021 notwithstanding the fact that the applicant after his substantive promotion as Forester w.e.f., 29.06.2013 vide order issued under endorsement no. CCF/J/Estt/NG/3366-70 dated 08.11.2017 read with its corrigendum



O.A. No. 61/1290/2021

:: 2 ::

issued under no. CCF/J/NG/Estt.3529-33 dated 21.11.2017 is continuously working as

Forester.

Administration

2. Learned counsel for the applicant submits that the applicant would be satisfied, if

a direction is issued to the respondents to treat the O.A. as representation preferred by the

applicant and take a decision on the same by passing a reasoned and speaking order

within a stipulated time frame and till such time status quo be maintained with respect to

the applicant.

3. We have heard Ms. Deepali Arora, learned counsel for the applicant and Mr. Amit

Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, we

dispose of the O.A. with direction to the respondents to treat the O.A. as representation

and take a decision on the same by passing a reasoned and speaking order within a period

three weeks from today. Till such time, status quo be maintained with respect to the

present status of the applicant as Forester.

5. It is made clear that we have not entered into the merits of the case.

6. No order as to costs.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun